†Issue of stay permits to citizens of USA arriving in India without proper Visa

2702-F. SHRIMATI RAJINDER KAUR:

SARDAR GURCHARAN SINGH TOHRA:

SHRI BHIM RAJ:

SHRI BUDHA PRIYA MAURIA:

### SMT. AMARJIT KAUR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that citizens of USA who arrive in India without proper visa are given a 30 days permit to stay in India;
- (b) what are the names of other countries whose citizens enjoy the same facility of receiving stay permit on the set if when they arrive in India without or Visa,
- agreement between India and those countries by virtue of which the Indian crizens are also extended the same scripty when they happen to visit these matries without proper Visa;
  - it so which are those countries:
- (e) if the answer to part (c) above be in the neagtive, what steps Govern-
- oppose to take to arrive at a agreement with the concerned countries in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (STRI YOGENDRA MAKWANA): (a) and (b). Foreign tourists who arrive in India on regular national passports without visas are permitted to land and stay in India for a period of 30 dec. This facility is available to only once in a continuous six months. This concession r, not available to foreignors leading India by land and the nationals of the Peoples Republic of Change Taiwan Pariston Ray.

ionals of the Peoples Republic China, Taiwan, Pakistan, Barrard South Africans of European trution.

†Previously Unstarred Question No 2759 transferred from the 19th December, 1980.

(c), (d) and (e) The above facility to foreign tourists has been given by us on unilateral basis and there are no reciprocal agreements in this regard. However, visas have been abolished on reciprocal basis for tourists coming to stay upto 98 days in respect af nationals of Norway, Sweden, Denmark, Finland, Yugoslavia Bulgaria and Iceland. Commonwealth citizens (except nationals of Srilanka and Bangladesh) also do not require visas for entry into India.

#### Dowry system

### 2702-G. SHRI NAND KISHORE: BHATT:

## DR. (SHRIMATI) NAJMA HEPTULLA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention have been drawn to the marked increase in cases of brides burning and suivide by brides, arising out of the institution of dowry; and
- if so, what steps Government to take to meet this situa-

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes Sir.

- (b) All the State Governments and Union Territories have been advised that:
  - (i) in all cases of attempted surcide or death in suspicious circumstances of young married women, investigation should be conducted only by an officer of the rank of Deouty Superintendent of Police.
  - ii) post-mortem—should be done by a team of two doctors.

<sup>‡</sup>Previously Unstarred Question No. 2520, transferred from the 17th December, 1980.

(iii) disposal of dead body without post-mortem examination should not be permitted without getting no objection certificate from the Police

(iv) Police should not give no objection certificate unless the body has been seen by parents or guardians or other close relatives from the bride's side of the family.

### 12.00 Noon

# PERSONAL EXPLANATION BY SHRI N. K. P. SALVA

MR. CHAIRMAN: Mr. Salve wants to make a statement on something.

SHRI N.K.P. SALVE: Sir. in my tenure as a Member of either this House or of the Lok Sabha, I have never been wanting to show any disrespect in any manner whatsoever to the Chair. I have in my speeches always been motivated by consideration of ensuring the highest dignity and honour of this Chamber, its Members and its Presiding Officer. However, if any remarks yesterday have hurt you... (Interruptions).

MR. CHAIRMAN: Keep quiet. Yes, go on.

SHRI N. K. P. SALVE:...I must express my regrets and I request that the chapter be treated as closed finally.

MR. CHAIRMAN: I do not have to tell you that your association with me is older than that of any other person in this House. Your worthy tather was the only person who beat me up at an election. He was an advocate with me You yourself were my student. I was a little surprised when you said all that. But I will recite one verse from the Koran, which should be our motto:

वल् काजिमीन ल्गैजाव'ल् स्राफीन ग्रतित्नास वल्लाह स्रीच्युव् सहस्मिनीन् It means: "Those who drink their anger up and those who forgive, God keeps them as His friends." So we will treat the chapter as closed.

Now the statements by the Ministers correcting answers to questions.

STATEMENTS BY MINISTERS— Correcting the Answer givn in reply to unstarred question 986(d) answered on the 7th August, 1980 regarding manufacture of Opthalmic Glass

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): Sir in reply to part (d) of the Unstarred Question No. 986 by Shri Kalyan Roy and Shri Bhola Prasad on 7th August, 1980, regarding manufacture of Ophthalmic Glass, an inadvertant inaccuracy has been noted. The reply as given to part (d) of the Unstarred Question was as follows:—

"(d) One unit was granted approval in July, 1980, for foreign collaboration for the manufacture of ephthalmic glass. Applications received from other parties for grant Licence Registration of Industrial with DGTD/Foreign Collaboration are under consideration. The issue Industrial Licence Approval of Foreign Collaboration are to be considered taking into account the existing capacity, likely demand and export possibilities of ophthalmic glass."

2 I wish to correct the same and the correct reply to part (d) of the Unstarred Question No. 986 is as follows:—

"(d) One unit was granted approval in July, 1980, for foreign collaboration for the manufacture